

In addition foreign Airlines also operate services to India though Air India/Indian Airlines do not operate any service to those countries at present, as per following details :—

S. No.	Name of Country	Name of Airline	No. of services operated
1	Burma	Burma Airways	3
2	Czechoslovakia	Chez. Airlines	2
3	Indonesia	Garuda	2
4	Poland	Lot Polish	1
5	S ria	Syrian Arab Airlines	2
6	Lebanon	TMA	2
7	Scandinavian countrie.	SAS	2

**Indo-Bangladesh Trade Talks for Newsprint**

from 21st June, 1980 to 24th June, 1980.

4831. SHRI MOHD. ASRAR AHMAD:

SHRI C. CHINNA SWAMY:

Will the Minister of COMMERCE be pleased to state:

(a) whether there had been a five day Indo-Bangladesh Trade talks ended on 24th June, 1980 as reported on page 3, columns 3 and 4 of English daily 'Times of India' dated 25th June, 1980;

(b) the outcome of the aforesaid trade talks held;

(c) whether the existing trade agreement expires in September, 1980; and

(d) what steps Government propose to take to renew the trade pact early with wide ranging items on either side including newsprint import?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) India-Bangladesh Trade Talks were held

(b) During the Talks, trade between the two countries was reviewed in detail. Both sides agreed, *inter alia*, to take necessary steps for further development and diversification of trade between the two countries.

(c) Yes, Sir.

(d) Government are already in touch with the Bangladesh authorities on the format of the Trade Agreement that would come into operation following the expiry of the existing Agreement.

**Stock of Gold**

4832. SHRI MOHD. ASRAR AHMAD: Will the Minister of FINANCE be pleased to state the stock of gold (category-wise) with the Government of India/Reserve Bank of India as on 1st April, 1976, 1st April 1977, 1st April 1978, 1st April, 1979 and 1st April, 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Stocks of gold (category-wise) with the Government of India/Reserve Bank of

India on the dates desired were as follows:

As on	Gold held as monetary reserve (Tonnes)	Non-monetary Gold (Tonnes)
1st April, 1976	216.3	*
1st April, 1977	222.5	82.61
1st April, 1978	228.8	87.00
1st April, 1979	260.1	76.89
1st April, 1980	266.3	*

\*Information regarding stocks of non-monetary gold as on 1st April, 1976 and 1st April, 1980 is being collected.

#### Allocation of Iron and Steel to Small Scale Sector of M.P.

4833. DR. VASANT KUMAR PANDIT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that allocations of iron and steel to the small scale sector of Madhya Pradesh, are grossly short of the requirements;

(b) if so, what was the total quantum of iron and steel allocations to Madhya Pradesh for small scale sector against the registered requirements for the same; and

(c) whether it is a fact that small scale sector is starved because of the Government's allocation?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (c). The steel requirements of industrial units in the small scale sector are generally met through their respective Small Scale Industries Corporations. The quantities allotted to the different Corporations have been based on their best off-take in the preceding three years. In view of different norms

adopted by State Governments in assessing the capacities, it was felt that the off-take during years of easy availability would be a better basis for basing the allocations. However, in the case of those Corporations, like the Madhya Pradesh Laghu Udyog Nigam (MPLUN) who had poor off-take in the past and were, therefore, entitled only to a very low allocation, upward adjustments were made. The best off-take by the MPLUN was only 1490 tonnes in 1977-78. The quantity allocated to the Nigam was 7900 tonnes in 1978-79, 20,000 tonnes in 1979-80 and 21,000 tonnes in 1980-81.

#### Incidents of Bank Frauds

4834. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) total number of incidents of bank frauds during 1978 and 1979 in the nationalised banks;

(b) what was the total amount involved in such frauds;

(c) what was the ratio of these fraud amounts to the amount of total profit after tax of these banks;

(d) do Government propose to set down necessary guidelines, when it will be obligatory on the banks to take legal action against organised Draft frauds and Borrower frauds; and

(e) whether the banks are insured against frauds and if so, whether the customer is fully protected for his losses in incident of forgery and frauds?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). The term "bank frauds" generally covers instances of misrepresentation, breach of trust, manipulation of books of account, fraudulent encashment of instruments like cheques, drafts and bills of exchange, unauthorised handling of securities charged to banks,